



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

21/12/2018

T.A./260/2/2014

N K SINGH

-V/S-

BHARAT SANCHAR NIGAM LTD

ITEM NO:13

FOR APPLICANTS(S) Adv. : None

FOR RESPONDENTS(S) Adv.: Mr.P.R.Barik

Notes of The Registry	Order of The Tribunal
	<p>None appeared for the applicant. No one had appeared on behalf of the applicant on 14.12.2018.</p> <p>2. Since the matter is quite old pertaining to retirement benefits, it was decided to proceed under Rule 15 of CAT (Procedure) Rules, 1987.</p> <p>3. Accordingly Learned counsel for the respondents was heard. He submitted that vide letter dated 18.10.2018 the applicant had been asked to submit the details.</p> <p>4. In view of the submission OA is disposed of with a direction to the respondents to contact the applicant through their Welfare Inspector if the applicant fails to furnish the details within next seven days' time and</p>

disburse the admissible amount as indicated in the letter dated 18.10.2018 after deducting the amount of Rs.8500/- pending towards the dues to be recovered. This exercise shall be completed by the respondents within one month from the date of receipt of the copy of this order. The applicant will be at liberty to file a fresh OA in case he has any grievance on account of the decision of the respondents to sanction the retirement benefits.

5. OA is disposed of accordingly. There will be no order as to costs.

( GOKUL CHANDRA PATI)  
MEMBER (A)

I.Nath

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